

ITEM NO.32

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No. 10290/2018

(Arising out of impugned final judgment and order dated 11-09-2018 in CRLA No. 438/1988 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

GIRJA SHANKER PANDEY

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION AND WITH PRAYER FOR INTERIM RELIEF AND IA No.171613/2018-EXEMPTION FROM FILING O.T. and IA No.171617/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date :15-03-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. S. Nagamuthu, Sr. Adv.
Mr. Kaustubh Shukla, AOR
Mr. Abhay Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

[Charanjeet Kaur]
A.R. -cum-P.S.

[Indu Kumari Pokhriyal]
Asstt. Registrar